

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 220/ADPT/2014**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri A.K.Singhal, Member**

**Shri A.S.Bakshi, Member**

**Dr. M.K.Iyer, Member**

**Date of Order : 12<sup>th</sup> of June, 2017**

**In the matter of**

Corrigendum to order dated 10.12.2014 in Petition No. 220/ADPT/2014.

**And**

**In the matter of**

Application under Section 63 of the Electricity Act, 2003 for the adoption of transmission charges in respect of the Transmission System being established by NRSS XXIX Transmission Limited.

**And**

**In the matter of**

NRSS XXIX Transmission Limited  
C-2, 2<sup>nd</sup> Floor, The Mira Corporate Suites 1& 2  
Ishwar Nagar, Okhla Crossing,  
Mathura Road, New Delhi-110 065

**....Petitioner**

Vs

1. UP Power Corporation Ltd. Lucknow, UP
2. AD Hydro Power Limited, Noida, UP
3. Haryana Power Purchase Centre, Panchkula, Haryana
4. Punjab State Power Corporation Ltd., Patiala, Punjab
5. Himachal Sorang Power Pvt. Ltd., Gurgaon, Haryana
6. Adani Power Limited, Ahmadabad
7. Rajasthan Discoms Power Procurement Centre, Jaipur
8. Jaipur Vidyut Vitran Nigam Ltd, Jaipur
9. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
10. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur

11. Lanco Anprara Power Limited, Gurgaon, Haryana
  12. Lanco Budhil Hydro Power Pvt. Ltd., Gurgaon, Haryana
  13. Power Development Department, Jammu
  14. North Central Railway, Allahabad
  15. Jaiprakash Power Ventures Limited, Noida, UP
  16. BSES Yamuna Power Ltd, New Delhi
  17. BSES Rajdhani Power Ltd., New Delhi
  18. Tata Power Delhi Distribution Limited, New Delhi
  19. New Delhi Municipal Corporation, New Delhi
  20. Electricity Wing of Engineering Department, Chandigarh
  21. PTC (Budhil), New Delhi
  22. PTC (Everest), New Delhi
  23. Uttarakhand Power Corporation Limited, Dehradun
  24. Himachal Pradesh State Electricity Board, Shimla
  25. Power Grid Corporation of India Ltd., Gurgaon
- ..Respondents**

### **ORDER**

The Petitioner, NRSS-XXIX Transmission Limited had filed the petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges in respect of Transmission System for "Northern Region System Strengthening Scheme NRSS-XXIX" (hereinafter referred to as 'the Project'). The Commission after considering the submissions of the Petitioner and the Respondents, vide order dated 10.12.2014 adopted the levelised transmission charges for the project.

2. The Petitioner vide its letter dated 23.5.2017 has submitted that due to a typographical error, the 'Quoted Escalable Transmission Charges' for the years beyond the 1<sup>st</sup> contract year, has been stated as 'Nil', instead of 'Same as above'. The Petitioner has requested to correct the typographical error in the Appendix attached to the impugned order.

3. We have considered the submission of the Petitioner. Appendix to the impugned order contained tariff which was quoted by the Petitioner and accepted by the Bid Evaluation Committee and Bid Process Coordinator as the lowest bid tariff. However, last column of Appendix did not inadvertently reflect the correct quoted tariff by the Petitioner. This is a typographical error which is sought to be rectified in exercise of power under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended. Accordingly, we direct that Appendix of the order dated 10.12.2014 shall be replaced by Appendix enclosed to this order.

4. All other terms and conditions contained in the order dated 10.12.2014 remains unchanged.

Sd/-  
**(Dr. M.K.Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson

**Appendix**

<b>Contract Year</b>	<b>Commencement Date of Contract Year</b>	<b>End Date of Contract Year</b>	<b>Quoted Non-Escalable Transmission Charges (In Rupees Millions)</b>	<b>Quoted Escalable Transmission Charges (In Rupees Millions)</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
1.	<b>5-August-2018</b>	31-March	4817.97	47.28
2.	1-April	31-March	4814.38	Same as above
3.	1- April	31-March	4811.06	Same as above
4.	1- April	31-March	4807.52	Same as above
5.	1- April	31-March	4803.75	Same as above
6.	1- April	31-March	4799.74	Same as above
7.	1- April	31-March	4795.46	Same as above
8.	1- April	31-March	4790.90	Same as above
9.	1- April	31-March	4786.05	Same as above
10.	1- April	31-March	4780.88	Same as above
11.	1- April	31-March	4775.37	Same as above
12.	1- April	31-March	4769.50	Same as above
13.	1- April	31-March	4763.25	Same as above
14.	1- April	31-March	4756.59	Same as above
15.	1- April	31-March	3314.24	Same as above
16.	1- April	31-March	3306.68	Same as above
17.	1- April	31-March	3298.63	Same as above
18.	1- April	31-March	3290.05	Same as above
19.	1-April	31-March	3280.91	Same as above
20.	1-April	31-March	3271.18	Same as above
21.	1-April	31-March	3260.81	Same as above
22.	1-April	31-March	3249.76	Same as above
23.	1-April	31-March	3237.99	Same as above
24.	1-April	31-March	3225.45	Same as above
25.	1-April	31-March	3212.09	Same as above
26.	1-April	31-March	3197.86	Same as above
27.	1-April	31-March	3182.71	Same as above
28.	1-April	31-March	3166.56	Same as above
29.	1-April	31-March	3149.35	Same as above
30.	1-April	31-March	3131.03	Same as above
31.	1-April	31-March	3111.50	Same as above
32.	1-April	31-March	3090.71	Same as above
33.	1-April	31-March	3068.55	Same as above
34.	1-April	31-March	3044.95	Same as above
35.	1-April	31-March	3019.80	Same as above
36.	1-April	<i>4-August i.e. 35th anniversary of the Scheduled COD</i>	2993.02	Same as above